of the Ministry of Finance (Department of Revenue and Banking), under section 159 of the Customs Act, 1962:—

(a) Notification G.S.R. No. 203, dated the 12th February, 1977.

(b) Notification G.S.R. No. 161 (E), dated the 1st April, 1977.

(c) Notifications G.S.R. Nos. 190(E) and 191(E), dated the 22nd April, 1977.

(d) Notification G.S.R. No. 226 (E), dated the 9th May, 1977.

(e) Notification G.S.R. No. 235 (E), dated the 18th May, 1977.

(f) Notification G.S.R. No. 243 (E), dated the 18th May, 1977.

(II) Explanatory Memoranda (in English and Hindi) on the Notifications mentioned at (i) (a), (b) and (d) to (f) above.

[Placed in Library. See No. LT-260/77 for 0) and (ii)]

I. The Gold Control (Forms, Fees and Miscellaneous matters) Amendment Rules, 1977.

II. Notifications under the Customs Tariff Act, 1975 and related papers

DR. PRATAP CHANDRA CHUN-DER: Sir, on behalf of Shri H. M. Patel, I also beg to lav on the Table.

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Banking) Notification G.S.R. No. 280(E), dated the 31st March, 1977, publishing the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1977, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-256/77].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Banking), under sub-section (2) of section 8 of the Customs Tariff Act, 1975, together with Explanatory Memoranda on the Notifications(i) Notification G.S.R. No. 193(E), dated the 26th April, 1977.

(ii) Notification G.S.R. No. 234 (E), dated the 11th May, 1971

[Placed in Library. *See* No. LT-261/77 for (i) and (ii)].

I. The Central Excise (Twelfth Amendment) Rules, 1977

II. Ministry of Finance (Department of Revenue and Banking) Notifi cations and related papers

DR. PRATAP CHANDRA CHUN-DER: Sir, on behalf of Shri H. M. Patel. I also beg to lay on the Table.

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Banking) Notifica tion G.S.R. No. 65S, dated the 21st May, 1977, publishing the Central Excise (Twelfth Amendment) Rules, 1977, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. *See* No. LT-262/77].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Depart ment of Revenue and Banking), to gether with Explanatory Memoranda thereon:—

(i) Notification G.S.R. No. 162 (E), dated the 1st April, 1977.

(ii) Notification G.S.R. No. 164 (E), dated the 1st April, 1977.

(iii) Notification G.S.R. No. 168 (E), dated the 6th April, 1977.

(iv) Notification G.S.R. No. 185 (E), dated the 15th April, 1977. [Placed in Library. *See* No. LT-258/77 for (i) to (iv)].

I. Ministry of Finance/Department of Economic Affairs) Notificataion

II. Ministry of Finance (Department of Revenue and Banking) Notifi cations

DR. PRATAP CHANDRA CHUN-DER: Sir, on behalf of Shri H. M. Patel, I also beg to lay on the Table:-

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